

Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.2687/2020
(SWP No.228/2011)

Wednesday, this the 3rd day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Gh. Mohi Ud din Lone and Ors.

..Applicants
(None for applicants)

VERSUS

State of J&K through Principal Secretary & Ors.

..Respondents
(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:



The applicants have challenged the order dated 09.08.2020, through which they were transferred from one place to another.

2. The SWP has since been transferred to this Tribunal in view of reorganization of State of Jammu and Kashmir and renumbered as TA No.2687/2020.

3. Today, it is brought to our notice by the learned Deputy Advocate General that the applicants have joined the post, to which they were transferred and they have also been retransferred to the original places.

4. In view of this development, the TA is dismissed as infructuous. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

February 3, 2021
/sunil/jyoti/vb/ankit/